

ITEM NO.2

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23505/2017

(Arising out of impugned final judgment and order dated 31-03-2017 in SB No. 947/2010 passed by the High Court of Judicature At Allahabad)

NARENDRA KUMAR

Petitioner(s)

VERSUS

CHAIRMAN AND MANAGING DIRECTOR SYNDICATE  
BANK & ORS.

Respondent(s)

(WITH PRAYER FOR INTERIM RELIEF)

Date :23-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Raju Ramchandran, Sr. Adv.  
Ms. Amita Sehgal, Adv.  
Mr. Satish Mathur, Adv.  
Mr. Pawan, Adv.  
Ms. Puja Sharma, AOR

For Respondent(s) Mr. Adarsh B. Dial, Sr. Adv.  
Mr. Rajiv Nanda, AOR  
Ms. Ananya Datta Majumdar, adv.  
Ms. Sumati Anand, Adv.

Mr. P.V. Yogeswaran, Adv.  
Mr. Rupesh Kumar, Adv.  
Mr. Hemant Arya, Adv.  
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Hearing concluded.

Judgment reserved.

[ Charanjeet Kaur ]  
A.R. -cum-P.S.

[ SUNIL KUMAR RAJVANSHI ]  
COURT MASTER